

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (C) No. 1215 of 2019

Mandakini Devi Petitioner
Versus
1. The State of Jharkhand
2. Biswambhar Jena, Assistant Director (H), Office of the D.C. (H), MSEC,
Ranchi Opposite Parties

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner : None
For the Opposite Party No. 2 : None

09/23.04.2021 The contempt case is taken up today through Video conferencing.

It has been informed to this Court that in view of the resolution as contained in Reference No. 1165-1201/2021 dated 18.04.2021 passed by the Jharkhand State Bar Council, the learned lawyers of this Court, District Courts, Sub-Divisional Courts, Tribunal and all other Courts in the State of Jharkhand will refrain themselves from all Court works for next seven days in the wake of second wave of Covid-19 pandemic.

No one appears on behalf of the petitioner.

Mr. Biswambhar Jena, Sr. Assistant Director (Handicrafts), Office of Development Commissioner (Handicrafts), Handicrafts Service Centre, Ranchi, is present before this Court through virtual mode.

The opposite party no. 2 submits that as per his information, LPA No. 19 of 2020 filed by the Union of India against the order dated 18.09.2019 passed in W.P.(C) No. 6356 of 2014 is still pending. The opposite party no. 2 further submits that he shall make all possible endeavor to get the aforesaid order passed by this Court in W.P.(C) No. 6356 of 2014 complied within four weeks by approaching the Development Commissioner (Handicrafts), Ministry of Textiles, Government of India, New Delhi.

In view of the said submission, put up this case under appropriate heading on 11.06.2021.

The personal appearance of the opposite party no. 2 is dispensed with, if he complies the order of this Court before the next date fixed. However, if he does not comply the order, he shall remain present before this Court on the next date fixed.

(Rajesh Shankar, J.)

Manish